

Present: Smt. Priyanka Saikia, Munsiff No. 2,
Sonitpur, Tezpur

CASE NO: T.S NO. 71/2021

Musstt. Sufia Begum and other

-VS-

Musstt. Ambia Begum and other

20.09.2022

Plaintiff is represented by their Learned Counsel.

Defendant side has appeared and filed petition no. 2104/22, under Order IX Rule 7 read with Section 151 of the Code of Civil Procedure, 1909 (hereinafter referred to as CPC) praying for setting aside order dated 04.07.2022 whereby the suit proceeded ex parte against defendants.

Heard the submissions made by the Learned Counsel representing both the parties.

Also perused the Case Record as well the petition.

Plaintiff has raised no objection to the petition filed for vacating the ex-parte order.

Accordingly, in the interest of justice and proper adjudication of the case, I deem it fit to allow the petition No. 2104/21 filed by the defendants.

The order passed on 04.07.2022 for proceeding ex parte against defendants hereby stands vacated.

Seen a joint Petition vide No.2107/2022 under Order XXIII Rule 3 Read with Sec.151 of CPC to dispose of the suit and to pass a compromise decree basing upon the

terms and conditions enumerated in the Compromise Petition. The petition is accompanied by an affidavit.

Plaintiff and defendant are physically present along with their engaged counsels.

Heard both sides along with the Learned Counsels from both sides.

They have stated that they have amicably settled the matter upon the terms and conditions mentioned in this compromise petition and praying to draw up a compromise decree in view of the above terms of the compromise petition dated 20.09.2022 executed between the parties.

The petition is duly signed by both the parties.

Perused the compromise petition submitted by the both parties. Tag the same with the Case record.

In view of the execution of the compromise petition and on being satisfied with the volition of both the sides, I deem it fit to allow the above mentioned petition.

The case is disposed of in view of the compromise petition executed between both the sides.

The compromise petition shall form the part of the decree as Annexure –A.

Prepare a decree on compromise accordingly within 15 (fifteen) days from today, on the above mentioned terms and conditions that will form part of the decree. No cost.

The instant suit is disposed of on compromise.

The office is to do the needful.